

[Shri Pranab Mukherjee]

point increase in the 12-monthly average of the All India Average Consumer Price Index for Industrial Workers with 1960 as the base year. The last D.A. instalment on this basis was sanctioned to the employees with effect from 1.1.1982 when the average index was 440. At the end of March 1982, the average index reached 450.99, thus registering a further eight point increase. Consequently, one more instalment of D.A. to the Central Government employees from 1-4-82 became due for consideration. Government have decided to pay this instalment to the employees. Payment change of this instalment will cost the exchequer Rs. 64.17 crores during the current financial year, the estimated cost of an instalment during a full year being Rs. 70.0 crores. Orders for the payment of this instalment will be issued shortly.

2. Under the existing arrangement, an instalment of Relief to the Central Government pensioners including family pensioners also becomes due for consideration after every increase of 8 points in the average index. The last instalment of Relief was sanctioned on this basis with effect from 1.1.1982, when the average index was 440. Consequent on the average index reaching 450.99 points at the end of March 1982, a further instalment of Relief from 1.4.1982 became due for consideration. Government have also decided to pay this instalment of Relief to the pensioners including family pensioners. This will cost the exchequer Rs. 5.50 crores during the current financial year, the estimated cost of an instalment of relief in a full year being Rs. 6 crores. Orders for the payment of this instalment will be issued soon.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-FIFTH REPORT

SHRI T. R. SHAMANNA (Bangalore-South): I beg to move:

"That this House do agree with the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th July, 1982."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th July, 1982."

The motion was adopted.

NATIONAL HIGHWAYS (AMENDMENT) BILL*

(Amendment of section 5)

SHRI K. RAMAMURTHY (Krishnagiri): I beg to move for leave to introduce a Bill further to amend the National Highways Act, 1956.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the National Highways Act, 1956."

The motion was adopted

SHRI K. RAMAMURTHY: I introduce the Bill.

FARMERS AND AGRICULTURAL WORKERS BENEFIT FUND BILL*

SHRI K. RAMAMURTHY (Krishnagiri): I beg to move for leave to introduce a Bill to provide for the constitution of a fund for the benefit of the farmers and agricultural workers.

MR. DEPUTY-SPEAKER: The questions: